

Case No. 56122/2016
FIR No.1398/2015
PS Uttam Nagar
U/s 302 IPC
State Vs. Abhishek

08.07.2020

File of this case is taken up today in terms of order bearing no. R-235/RG/DHC/2020 dt. 16.05.2020 of the Hon'ble High Court of Delhi.

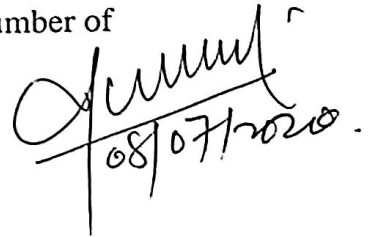
Present : Sh.M.A.Khan, ld. Addl. PP for the State through Video conferencing.
None for the accused.

This matter is listed today for final arguments.

Notice was sent to Sh. Mukesh Kalia, ld. Counsel for the accused for today i.e. 08.07.2020, mentioning that matter shall be taken up on 08.07.2020 for addressing final arguments at 11:30 AM through VC and it was further mentioned in the notice that for which, consent may be sent to the Court atleast two days in advance on the dedicated e.mail i.e. asj05west@gmail.com or else to file written submissions atleast 03 days prior to scheduled date of hearing and written submissions be sent at the abovesaid e.mail address. However, no response is received on behalf of the counsel for the accused.

Report has been received through Nazarat Branch on the dedicated e.mail i.e. asj05west@gmail.com that on 03.07.2020, on the mobile number of counsel for the accused, notice was sent on his whatsapp and thereafter, call was made on the mobile number of

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Sh.Mukesh Kalia, Advocate i.e. 9810238722, however, on call, it was responded that number is not in use.

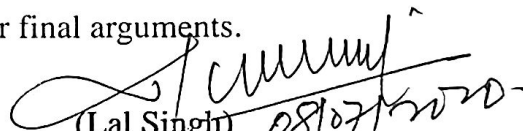
Ahlmad of the Court submits that he has made call today on the abovesaid mobile number of Sh. Mukesh Kalia, Advocate, however, on call, it has responded as 'number not in use'.

Today, none appeared for the accused through VC.

Thus, in these circumstances, matter is adjourned for 19.08.2020.

Issue fresh notice to the counsel for the accused in terms of previous order for the next date of hearing i.e. 19.08.2020.

Put up on 19.08.2020 for final arguments.


(Lal Singh) 08/07/2020-
ASJ-05(W)/THC/Delhi
08.07.2020(P)

FIR No. 276/2017
PS Moti Nagar
U/s 392/394/397/452/307 IPC
State Vs. Uma Shankar

08.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.
Sh.Sahil Kakkar, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

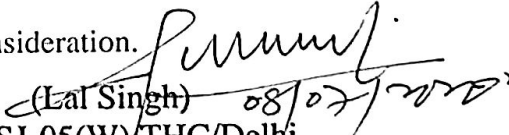
Ld.counsel for the applicant/accused submits that the present applicant/accused is the only adult son of his parents and other children of parents of the applicant/accused are minor. He further submits that the present applicant/accused is the only person who can take care of his parents during this pandemic situation and the family circumstances of the applicant/accused is very pathetic.

On 01.07.2020, notice was issued to the IO/SHO to verify the family circumstances, particularly parents and family details of the applicant/accused, however, no report has been received today.

Issue fresh notice to the IO/SHO concerned to verify the family circumstances, particularly parents and family details of the applicant/accused, returnable for 15.07.2020.

Copy of this order be sent to the concerned DCP as well as IO/SHO concerned for compliance.

Put up on 15.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
08.07.2020(P)

FIR No. 876/2017
PS Ranhola
U/s 302/308/323/148/149/174A/34 IPC
State Vs. Sandeep Kotaliya

08.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.
Sh.L.D.Mual, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

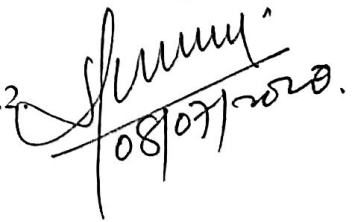
Reply has been received on behalf of SI Amit Kumar PS Ranhola.

It is mentioned in the reply that the applicant/accused has applied for interim bail on the medical ground of health of his wife as his wife has undergone surgery on 04.06.2020. However, no medical documents of wife of the applicant/accused were found attached with the application.

It appears that copy of medical documents of the wife of the applicant/accused have not been sent alongwith the application by the officials of filing section, otherwise copy of the medical documents are attached with the application.

Issue fresh notice to the IO/SHO concerned to verify the medical documents of wife of the applicant/accused and to file report on the next date of hearing i.e. 13.07.2020.

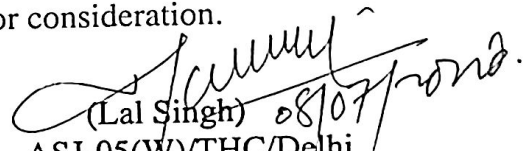
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Ahlmad is directed to send the medical documents of the wife of the applicant/accused alongwith notice for verification of the same.

Put up on 13.07.2020 for consideration.


(Lal Singh) 08/07/2020
ASJ-05(W)/THC/Delhi
08.07.2020(P)

FIR No. 81/2019
PS Anand Parbat
U/s 498A/304B/34 IPC
State Vs. Beena Devi

08.07.2020

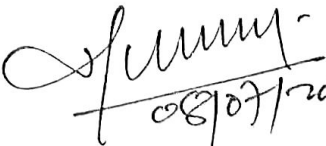
Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.
Sh.Bishm Dutt, Ld. Legal aid Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused from Jail through DLSA, for grant of interim bail for a period of 45 days.

Ld.legal aid counsel submits that this case falls under the Criteria laid down by the Hon'ble HPC dt. 20.06.2020.

Alongwith the application, conduct certificate as issued by the Superintendent, Central Jail no. 6, Tihar, Delhi has also been annexed and as per the conduct certificate, the UTP/applicant/accused Beena Devi is lodged in Central Jail no.6, Tihar, in the present FIR no. 81/2019 u/s 498A/304B/34 IPC, PS Anand Parbat since 18.04.2019 and as per record, she has spent 01 year 02 months and 09 days in J.C. till 26.06.2020. Further, in the conduct certificate, it is reported that her case falls under the Criteria laid down by the HPC dt. 20.06.2020, as no punishment is recorded against her in the jail and her conduct is good.

Reply has been also received on behalf of Insp. Mukesh

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Kumar, PS Anand Parbat alongwith previous involvement report and as per which, the applicant/accused Beena Devi is shown to be involved only in the present case i.e. FIR No. 81/2019 PS Anand Parbat. In the reply, it is also mentioned that the applicant/accused has no previous involvement as per the available record of PS Anand Parbat.

Ld.legal aid counsel submits that the applicant/accused is the mother-in-law of the victim.

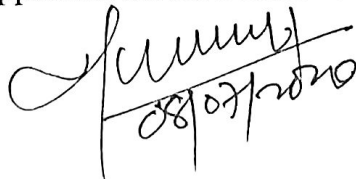
Perusal of copy of FIR also shows that the applicant/accused Beena Devi is the mother-in-law of the victim.

As per the report of Jail Supdt., the applicant/accused is in custody for more than 01 year and moreover, as per the reply of Insp. Mukesh Kumar, the applicant/accused has no previous involvement in any other case except the present one.

Thus, the case of the applicant/accused falls under the guidelines/Criteria laid down by the HPC dt. 20.06.2020.

Accordingly, the applicant/accused Beena Devi is admitted to interim bail for a period of 45 days from the date of her release on furnishing personal bail bond for a sum of Rs.50,000/- (Rupees fifty thousand only) to the satisfaction of concerned Jail Superintendent.

The applicant/accused shall not make any attempt to



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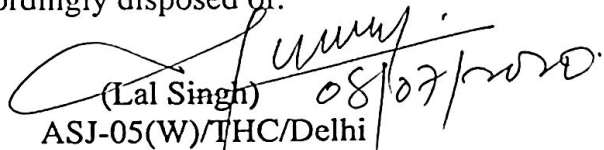
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influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of interim bail.

The applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.

Copy of this order be sent to the concerned Jail Supdt.

The application is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
08.07.2020(P)

FIR No. 271/2019
PS Patel Nagar
U/s 302/307/147/148/149/34 IPC
State Vs. Amar Soni

08.07.2020

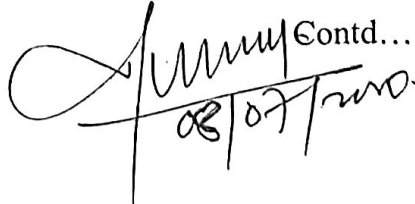
Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.
Sh.Vikrant Choudhary, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail on the medical ground of mother of the applicant/accused.

On 01.07.2020, notice was sent to the IO/SHO concerned to file reply to the above application as well as to verify the medical documents of the mother of the applicant/accused for today i.e. 08.07.2020.

Reply has been received on behalf of SI Kamal Sharma PS Patel Nagar, mentioning therein that the medical documents pertaining to Delhi Gynae Clinic and Raj Medical Centre were got verified and found genuine. However, the medical documents pertaining to LHMC hospital could not be verified as the scanned copy of medical documents was not legible.

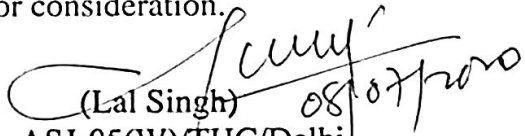
At this stage, Id. Counsel for the applicant/accused submits that now the mother of the applicant/accused intend to get operated for laproscopic hysterectomy from Raj Medical Centre and


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08/07/2020

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he further submits that as yet the actual date of surgery has not been given by the doctor and this application may be kept pending and he will inform the Court about the date of surgery and also file the medical documents regarding the same, on or before the next date of hearing.

At the request of Id. Counsel for the applicant/accused, matter is adjourned for 14.07.2020 for consideration.


(Lal Singh) 08/07/2020
ASJ-05(W)/THC/Delhi
08.07.2020(P)

FIR No. 526/2015
PS Hari Nagar
U/s 302/307/147/148/149/34 IPC
State Vs. Mukesh @ Vicky

08.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.
Sh.V.C.Gautam, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of bail.

Ld.counsel for the applicant/accused submits that this bail application has been filed for grant of interim bail on behalf of the applicant/accused.

Reply has already been received on behalf of SI Srikrishna, PS Hari Nagar alongwith previous involvement report.

In the reply, as filed by SI Srikrishna, it is specifically mentioned that the applicant/accused is a desperate criminal and has criminal antecedents and he is involved in 20 criminal cases including the cases of dacoity, robbery, snatching, drug smuggling, theft, Arms act and criminal assault etc.

As per the previous involvement report also, the applicant/accused is shown to be involved in number of cases.

Ld.counsel for the applicant/accused submits that the applicant/accused is required in his family during this pandemic situation, as he has to look-after his 11 years old son who is living with his mother. He further submits that apart from this, mother of the

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applicant/accused is also suffering from sugar ailment.

Ld.Addl.P.P. for the State submits that the applicant/accused is involved in number of cases and at the time of committing murder in the present case, the applicant/accused was already facing sentence in other case in jail and he committed murder in the instant matter in the jail. Ld.Addl.P.P. for the State has strongly opposed the bail application of the applicant/accused.

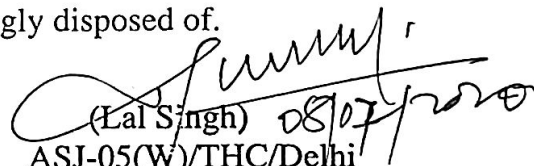
I have considered the above submissions and also perused the reply.

On perusal of the reply, it is amply clear that the applicant/accused Mukesh @ Vicky is involved in number of criminal cases of serious nature. Moreover, the grounds of interim bail, as urged by Id. Counsel for the applicant/accused are not sufficient grounds to allow the application, particularly, in view of the involvement of applicant/accused in number of cases.

Thus, keeping in view the gravity as well as seriousness of the offence, the applicant/accused does not deserve to be enlarged on interim bail. Accordingly, the instant application deserves to be dismissed.

Thus, the application u/s 439 Cr.P.C., as filed on behalf of the applicant/accused for grant of interim bail is hereby dismissed.

Application is accordingly disposed of.


(Lal Singh) 08/07/2020
ASJ-05(W)/THC/Delhi
08.07.2020(P)